

(ठ) खंड 24(1) दिल्ली प्रशासन को प्रत्येक मान्यता प्राप्त विद्यालय को वर्ष में कम से कम एक बार निरीक्षण की व्यवस्था करने के लिए प्राधिकृत करता है।

(ड) खंड 27 यह निर्दिष्ट करता है कि यदि मान्यता प्राप्त प्राइवेट विद्यालय का प्रबंधक न्यायाधिकरण के आदेशों को नहीं मानता है या खंड 20 के अन्तर्गत जब प्रबंध को अपने अधिकार में ले लिया जाता है और वह प्रशासक को सम्पत्ति नहीं देता है, तो उसे 3 महीने की कैद या उस पर 1000 रु. का दण्ड या दोनों लगाये जा सकते हैं।

#### Centralisation of admission process in Delhi University

38. SHRI KAPIL VERMA: Will the PRIME MINISTER be pleased to state:

(a) whether any demand has been made for centralisation of admission process by the Delhi University to remove malpractices and corruption in admissions; and

(b) if so, what is Government's reaction in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b) According to the information furnished by the University of Delhi, various Students' Organisations have made different suggestions regarding admission problems. One of these relates to centralised admissions. The University plans to hold discussions in various fora with a view to further streamlining its admission procedures. Whenever complaints regarding admissions are received, Government draws the attention of the University and requests it to take appropriate action.

#### Encroachment of protected monument by DDA and MCD in Haus Khas, Delhi

39. SHRI ISH DUTT YADAV:

SHRI SATYA PRAKASH  
MALAVIYA:

Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of the blatant encroachments taking place around the protected monument of Haus Khas causing irreparable damage to the monument due to the building activities of DDA, Municipal Corporation and private builders in violation of the Ancient Monuments and Archaeological Sites and Remains Act of 1958; and

(b) if so, what action has been taken/proposed to be taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b) The Government is aware of the construction activities at Haus Khas in the vicinity of the monument affecting its environs and monuments itself. In respect of the construction falling within the protected limits of monument action has been initiated to deal with violation of the statutory provisions of the Ancient Monuments Archaeological Sites and Remains Act 1958. Possibility of acquiring land and buildings in the area around the Hauz Khas complex are being explored for the removal of encroachment and the Delhi Administration has been requested to issue instructions to the Municipal and other authorities not to permit construction of new buildings or enlargement/addition in the existing building in the vicinity of the monument-complex without consulting the Archaeological Survey of India.